

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A. No. 373/2022

IN THE MATTER OF: -

Sumit Saini

.....Applicant

Versus

Haryana State Pollution Control Board

.....Respondent

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FILED BY: -

Place: Yamuna Nagar

Dated: 17/01/2023

  
Regional Officer,  
HSPCB, Yamuna Nagar

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A. No. 373/2022

**IN THE MATTER OF: -**

Sumit Saini

.....Applicant

Versus

Haryana State Pollution Control Board      .....Respondent

**REPORT ON BEHALF OF JOINT COMMITTEE IN COMPLIANCE  
OF ORDERS DATED 21.02.2023**

**MOST RESPECTFULLY SHOWETH:**

1. The Hon'ble NGT vide orders dated 21.02.2023 passed the following directions:-

*"11. We have gone through the report filed by the HSPCB. In the report, it has been mentioned that in compliance of order dated 17.01.2023 numbers of Plywood manufacturing units and 5 numbers of brick kilns were inspected and status report annexure R-1 and annexure R-2 have been submitted in respect thereof. In annexure R-1, it has been mentioned that out of 28 Plywood manufacturing units, 24 units were compliant and 3 units were lying closed due to reasons mentioned and one unit was lying closed under order of the board. However, there is no mention whether the above said units have obtained licenses from the Competent Authorities. Individual compliance status of all the units has not been mentioned despite the specific order to this effect passed by this Tribunal. Similarly, in annexure R-2, 2 brick kilns are stated to be compliant while other 3 brick kilns are stated to be non-operational. The aspect regarding compliance with the consent conditions by individual brick kilns has not been looked into. The plywood manufacturing units are using wood as fuel while the brick kilns are using coal*

*as fuel. In its report the Joint Committee has not mentioned anything about disposal of fly ash generated by above said units.*

*12. The Joint Committee is directed to look into the aspects of compliance with the consent conditions and disposal of fly ash by the units individually and submit the report in this regard within two months by email at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.*

*13. In the report dated 16.01.2023, the Regional Officer, HSPCB, Yamuna Nagar had mentioned that environmental compensation of Rs. 15,31,250/- was imposed by HSPCB on M/s SPS Bio Chem Pvt. Ltd which has been deposited by the above said unit. The amount of environmental compensation deposited by M/s SPS Bio Chem Pvt. is ordered to be utilized for restoration of the environment in the area and respondent no. 2-HSPCB and respondent no. 4-Deputy Commissioner, Yamuna Nagar are directed to submit Action Plan for utilization of the amount of environmental compensation for restoration of the environment in the area with specific timelines within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.*

*14. In the report dated 16.01.2023, the Regional Officer, HSPCB, Yamuna Nagar has mentioned that the directions regarding compliance on the land fill site at village Aurangabad under section 4 of the Municipal Solid Waste (Management and Handling) Rules, 2016 had been issued to the Commissioner, Municipal Corporation, Yamuna Nagar-Jagadhri vide letter No. HSPCB/YR/2022/4386 dated 27.09.2022 and letter no. HSPCB/YR/2022/4750 dated 26.12.2022 but no compliance report had been*

received. In its report, the Joint Committee has mentioned that Commissioner, Municipal Corporation, Yamuna Nagar-Jagadhri has submitted compliance report dated 07.02.2023 and thereafter the site was verified on 15.02.2023 and during inspection the Municipal Solid Waste processing site at village Aurangabad was found compliant.

15. In its reply, the respondent no. 6- Municipal Corporation, Yamuna Nagar has submitted that Municipal Corporation, Yamuna Nagar-Jagadhri had allotted the work to M/s Classic Manpower which initially worked in proper way but subsequently did not process the solid waste as per Solid Waste Management Rules 2016. The agency was blacklisted by the Municipal Corporation Yamuna Nagar-Jagadhri on 27.10.2022 and payment of amounting to Rs. 5,26,60,426/- was withheld but the Hon'ble Petition Committee of Haryana Vidhan Sabha allowed him to execute the work within one month and directed to submit the report. M/s Classic Manpower started the work and lifted all the solid waste but the same is yet to submit the proof of scientific disposal of the waste. Municipal Corporation Yamuna Nagar-Jagadhri has now allotted the work to M/s IND Sanitation Solution which is processing the waste in compliance of the Solid Waste Management Rules 2016. The HSPCB is directed to audit status of compliance by Municipal Corporation Yamuna Nagar-Jagadhri with Solid Waste Management Rules, 2016 and the Water (Prevention And Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 in respect of solid waste and sewage management as well as preventing discharge of untreated sewage/industrial effluent in river Yamuna through the drain in question in compliance of directions issued by

*this Tribunal and also to initiate proceedings for imposition of the environmental compensation on respondent no.6- Municipal Corporation Yamuna Nagar-Jagadhri for the past violations in accordance with law and submit its report mentioning in detail action taken in this regard within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.*

*16. List for further consideration on 18.04.2023 for hearing in respect of M/s SPS Bio Chem Pvt. Ltd. and brick kilns and on 18.05.2023 for hearing in respect of the plywood industries and Municipal Corporation Yamuna Nagar-Jagadhri."*

2. Detailed report of Brick Kilns regarding licenses obtained from the Competent Authorities, Compliance of Consent to Operate Conditions and disposal of fly ash:-
  - a M/s Pooja Brick Industries, Village Damla, District Yamuna Nagar:- The unit is Brick Kiln and engaged in the manufacturing of bricks/tiles. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2020 to 31.03.2025 (Annexure-R/1). Further, the unit has obtained license from concerned departments i.e. Mines and Geology Department, District Town and Country Planning Department and District Food, Civil Supplies and Consumer Affairs Controller Department. The copies of licenses are attached herewith as Annexure-R/2, Annexure-R/3 & Annexure-R/4 respectively. The sample of air emission was collected and analysis report issued vide no. 473 dated 13.04.2023 shows results within prescribed limits. Copy of the same is attached as Annexure-R/5. The compliance conditions of Consent to Operate is also attached as Annexure-R/6. The fly ash is being re-used in the manufacturing of brick/tiles.

- b M/s Jawla Bricks Company, Dhudhla Road, Damla, Yamuna Nagar:- The unit is Brick Kiln and engaged in the manufacturing of bricks/tiles. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2016 to 31.03.2026 (Annexure-R/7). Further, the unit has obtained license from concerned departments i.e. Mines and Geology Department, District Town and Country Planning Department and District Food, Civil Supplies and Consumer Affairs Controller Department. The copies of licenses are attached as Annexure-R/8, Annexure-R/9 & Annexure-R/10 respectively. The sample of air emission was collected and analysis report issued vide no. 474 dated 13.04.2023 shows results within prescribed limits. Copy of the same is attached as Annexure-R/11. The compliances of conditions of Consent to Operate is also attached herewith as Annexure-R/12. The fly ash is being re-used in the manufacturing of brick/tiles.
- c M/s Ambey Bricks Co, Village Damla Dhudhla Road Yamuna Nagar:- The unit is Brick Kiln and engaged in the manufacturing of bricks/tiles. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2018 to 31.03.2028 (Annexure-R/13). Further, the unit has obtained license from concerned departments i.e. Mines and Geology Department, District Town and Country Planning Department and District Food, Civil Supplies and Consumer Affairs Controller Department. The copies of licenses are attached as Annexure-R/14, Annexure-R/15 & Annexure-R/16 respectively. The sample of air emission was collected and analysis report issued vide no. 118 dated 14.02.2023 shows results within prescribed limits. Copy of the same is attached as Annexure-R/17. The compliances of conditions of Consent to Operate is also attached herewith as Annexure-R/18.

The fly ash is being re-used in the manufacturing of brick/tiles.

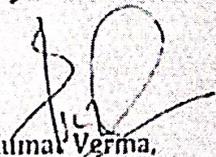
- d M/s Zimidara Bricks Kiln, VPO Damla, District Yamuna Nagar:- The unit is Brick Kiln and engaged in the manufacturing of bricks/tiles. The said unit has obtained Consent to Operate from the board for the period from 01.04.2020 to 31.03.2027 (Annexure-R/19). Further, the unit has obtained license from concerned departments i.e. Mines and Geology Department, District Town and Country Planning Department and District Food, Civil Supplies and Consumer Affairs Controller Department. The copies of licenses are attached as Annexure-R/20, Annexure-R/21 & Annexure-R/22 respectively. The sample of air emission was collected and analysis report issued vide no. 187 dated 14.02.2023 shows results within prescribed limits. Copy of the same is attached as Annexure-R/23. The compliances of conditions of Consent to Operate is also attached herewith as Annexure-R/24. The fly ash is being used in the manufacturing of brick/tiles and also re-used.
- e M/s Goel Brick Industries, Village and PO Damla, District Yamuna Nagar:- The unit is Brick Kiln and engaged in the manufacturing of bricks/tiles. The said unit has obtained Consent to Operate from the Board for the period from 01.04.2018 to 31.03.2023 (Annexure-R/25). Further, the unit has obtained license from concerned departments i.e. Mines and Geology Department, District Town and Country Planning Department and District Food, Civil Supplies and Consumer Affairs Controller Department. The copies of licenses are attached as Annexure-R/26, Annexure-R/27 & Annexure-R/28 respectively. The compliances of conditions of Consent to Operate is also attached as Annexure-R/29. The fly ash is being re-used in the manufacturing of brick/tiles. The unit has informed

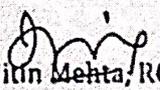
vide letter dated 08.02.2023 regarding temporary shutdown of the operation of the unit. Copy of the same is attached as Annexure-R/30.

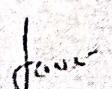
- 3 M/s SPS Bio Chem Pvt. Ltd., Dudhla Road, Village Damla, District Yamuna Nagar:- The unit has obtained Consent to Operate for the period from 21.03.2023 to 31.03.2027 vide no. HSPCB/Consent/: 843073523YAM CTO32056067 dated 21.03.2023. The copy of CTO granted to the unit is attached as Annexure-R/31. The compliance of conditions of Consent to Operate is attached as Annexure-R/32. The action plan for utilization of the amount of environmental compensation for restoration of the environment in the area has been prepared. Copy of the same is attached as Annexure-R/33.

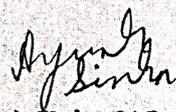
All the sites have been visited by the members nominated by SEIAA on dated 15.04.2023.

The report is submitted for kind consideration please. It is undertaken to comply with the directions passed by Hon'ble Tribunal.

  
Prabhaker Kumar Verma,  
Member, SEAC, Haryana

  
Nitin Mehta, RO,  
HSPCB, Yamuna Nagar

  
Dr. Vivek Saxena, IPS,  
Member, SEAC, Haryana

  
Ayush Sinha, IAS  
Commissioner,  
Municipal Corporation,  
Yamuna Nagar

  
Rahul Hooda, IAS  
Deputy Commissioner,



**HARYANA STATE POLLUTION CONTROL BOARD**

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313116120YAMCTOA7185106

Dated:03/02/2020

To.

M/s :POOJA BRICK INDUSTRIES  
VILLAGE DAMLA

Subject: Grant of consent to operate to M/s POOJA BRICK INDUSTRIES.

Please refer to your application no. 7185106 received on dated 2019-12-27 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s POOJA BRICK INDUSTRIES is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	01/04/2020 - 31/03/2025
<b>Industry Type</b>	Brickfields ( excluding fly ash brick manufacturing using lime process)
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	26.9699993
<b>Total Land Area(Sq. meter)</b>	0.0
<b>Total Builtup Area(Sq. meter)</b>	0.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. Attached to Gravitational Chamber	33 mtr
<b>Emission parameters</b>	
1. SPM	100 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Bricks and tiles	25000 Numbers/ day

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Coal	5 Ton/day
<b>Raw Material Details</b>	
Clay	5 Metric Tonnes/Day

**Nirmal  
Kumar**

*Regional Officer, Yamuna Nagar*

*Haryana State Pollution Control Board.*

Digitally signed by Nirmal Kumar  
Date: 2020.02.03 13:21:12 +05'30'

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1 Brick Kiln will maintained Brick roads/mettled roads in and outer periphery of Brick Kiln in order to minimise the fugitive Dust.

2. Unit will apply 90 days before expiry of CTO.

3. CTO so granted shall be revoked if any of the CTO conditions not complied by the unit without any prior notice.

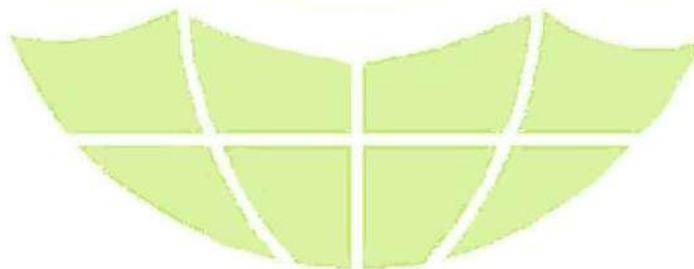
**HARYANA STATE**

**Nirmal  
Kumar**

**Regional Officer, Yamuna Nagar**

**Haryana State Pollution Control Board.**

Digitally signed by Nirmal  
Kumar  
Date: 2020.02.03 13:21:37  
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Government of Haryana		Carilicate Copy
Valid Upto:	13-04-2022 (Cash) 07-04-2022 (Chq./DD)	
GRN No.:	0089138923	Date: 06 Apr 2022 19:29:27
Office Name:	1992-Mining Officer Department Of Mines Geology Yamuna Nagar	
Treasury:	Yammuna Nagar	
Period:	(2022-23) Yearly	
Head of Account		Amount ₹
0853-51-102-97-51 Other Receipts		37750
PD AcNo	0	
Deduction Amount:	₹ 0	
Total/Net Amount:	₹ 37750	
₹ Thirty Seven Thousands Seven Hundred and Fifty Rupees		
Tenderer's Detail		
GPF/PRAN/TIN/Actt. no./VehicleNo/Taxid:-		
PAN No: AANFP0613P		
Tenderer's Name: M S POOJA BRICK INDUSTRIES		
Address: 184 SHARMA GARDEN YAMUNANAGAR BEHIND MAHINDRA PETROL PUMP YAMUNANAGAR- 135001		
Particulars: PAYMENT OF ROYALTY AND STP FOR THE YEAR 2022 23		
Cheque-DD- Detail:		
Depositor's Signature		
FOR USE IN RECEIVING BANK		
Bank CIN/Ref No:	000150930298206042022	
Payment Date:	06/04/2022	
Bank:	SBI Aggregator	
Status:	Success	

E - CHALLAN		AG/ Dept Copy
Government of Haryana		
DDO Code:	1992	
Valid Upto:	13-04-2022 (Cash) 07-04-2022 (Chq./DD)	
GRN No.:	0089138923	Date: 06 Apr 2022 19:29:27
Office Name:	1992-Mining Officer Department Of Mines Geology Yamuna Nagar	
Treasury:	Yammuna Nagar	
Period:	(2022-23) Yearly	
Head of Account		Amount ₹
0853-51-102-97-51 Other Receipts		37750
PD AcNo	0	
Deduction Amount:	₹ 0	
Total/Net Amount:	₹ 37750	
₹ Thirty Seven Thousands Seven Hundred and Fifty only		
Tenderer's Detail		
GPF/PRAN/TIN/Actt. no./VehicleNo/Taxid:-		
PAN No: AANFP0613P		
Tenderer's Name: M S POOJA BRICK INDUSTRIES		
Address: 184 SHARMA GARDEN YAMUNANAGAR BEHIND MAHINDRA PETROL PUMP YAMUNANAGAR- 135001		
Particulars: PAYMENT OF ROYALTY AND STP FOR THE YEAR 2022 23		
Cheque-DD- Detail:		
Depositor's Signature		
FOR USE IN RECEIVING BANK		
Bank CIN/Ref No:	000150930298206042022	
Payment Date:	06/04/2022	
Bank:	SBI Aggregator	
Status:	Success	

\* Note :-> Depositor should approach treasury for judicial stamps etc. after verifying successful/ Account Prepared status of this challan at 'Verify Challan' on e-Gras website. This status become available after 24 hrs of deposit of cash or clearance of cheque / DD.

Memo No  
Dated**LICENCE**

Renewal of Licence under section 8 of The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 for setting up of brick kiln in the controlled area Yamuna Nagar- Jagadhri-III.

1. Name & address of the licenses : M/s Pooja Bricks Industries, VPO Damla, Tehsil Jagadhri, District Yamuna Nagar
2. Purpose of license : Operation of Brick Kiln and excavation of bricks
3. Description of land covered by license : Kh. no. 75//12/1, 19/2/1, 13/2/2, 20,21, 22 of village Damla for brick vessel of brick klin & Kh.no.15/13, 15, 14/1/2, 2, 9, 10, 19, 22/2 of village Damla for Moulding of bricks.

Licence is hereby renewed upto 31-03-2023 under section 8 of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 with particulars given below:

1. That the conditions already imposed at Sr. No 3(i) to (iv) by the Department vide letter bearing endst. No. 2877-79 DTP(Y) dated 22.09.2008 are duly complied with.

District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
U/s-7, 8 & 14 of Act No. 41 of 1963.

Endst. No. P/150 DTP(Y)

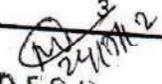
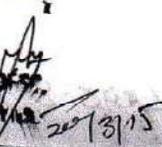
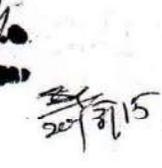
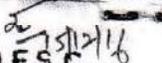
Dated 11/01/23

A copy is forwarded to the following for information and necessary action:-

1. M/s Pooja Bricks Industries, VPO Damla, Tehsil Jagadhri, District Yamuna Nagar
2. District Magistrate, Yamuna Nagar.
3. District Food and Supplies controller, Yamuna Nagar.

District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
U/s-7, 8 & 14 of Act No. 41 of 1963.

*Peogi Bank Ltd. YNR B.K-33*  
**RENEWAL ENDORSEMENT**

Date from which renewal applicable	Date Of expiry	Signature of issuing authority	Remarks
1	2		4
1. 1-4-2012	31-3-2013	 D.F.S.C YNR	
2. 1-4-2013	31-3-2014	 D.F.S.C YNR	
4. 01-04-2014	31-03-2015	 D.F.S.C YNR	
5. Condition a policy letter number 2012/20030 dated 05.07.2013 6. Phase II approved upon the brick kiln operating in vicinity of Abadi 500 Meters.	 2013/15	 2013/15	
7. 01-04-2015	31-03-2017	 D.F.S.C YNR	
8. 01-04-2017	31-03-2019	Distt. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
10. 01-04-2019	31-3-2021	Distt. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
12. 01-04-2021	31-03-2022	Distt. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
14. 01-04-2022	31-03-2023	Distt. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	



Type of Sample: Monitoring  
Haryana State Pollution Control Board's Laboratory  
SCO-115, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Sec-25, Panchkula, Haryana

Report No. 473

Dated 13.04.2023

Issued to M/s Pooja Brick Industries,  
Village- Damla, Yamuna Nagar .

Description: Sample of stack emission from received 12.04.2023 collected Sh. Naresh Kumar, AEE of the board collected from premises of the factory on 12.04.2023. The sample has been analysed from 12-April-2023 to 13-April-2023. Results analysis is as follows:-

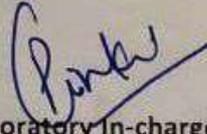
ANALYSIS REPORT

<u>Sr.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	473		
2.	Name of Plant/ Section #	Brick Kiln		
3.	Stack Attached to #	Brick Kiln		
4.	Normal Operating Schedule (hr/day)#	-		
5.	Type of Chimney #	ACC		
6.	Stack Height from Ground Level #	35 m		
7.	Diameter of the Stack #	3 m		
8.	Stack Temperature (C) #	128		
9.	Average stack velocity (m/sec) #	8.40		
10.	Quantity of Emission (m/sec)	59.3		
11.	Type of Fuel #	Coal		
12.	Suspended particulate matter	152.6		250

Sample not Collected by us  
Sample Consumed in testing

JSA  
Megha Ranga

JSA  
Manjali

  
Laboratory In-charge  
Dr. Pinki Jangra

CC to Member Secretary, HSPCB

CC to Regional Office: Yamuna Nagar. The test report relate only to the particular sample submitted for testing.

# This information is provided by the field officer.

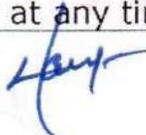
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**Compliance of the conditions of Consent to Operate issued to M/s Pooja Brick Industries, Village Damla, Yamuna Nagar for the period from 01.04.2020 to 31.03.2025 vide no. HSPCB/Consent/:313116120YAMCTO A7185106 Dated:03/02/2020.**

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying.
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Not required at this stage.
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Not required at this stage.

*Handwritten signature*

6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Not applicable.
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying.
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying.
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying.
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying.
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Complying.



12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying.
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying.
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Complying.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Complying.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying.
	<b>Specific Conditions :</b>	<b>Compliance Status</b>
1.	Brick Kiln will maintained Brick roads/mettled roads in and outer periphery of Brick Kiln in order to minimise the fugitive Dust.	Complying
2.	Unit will apply 90 days before expiry of CTO.	Not required at this stage.
3.	CTO so granted shall be revoked if any of the CTO conditions not complied by the unit without any prior notice.	Not required at this stage.

  
 Naresh Kumar, AEE  
 HSPCB, Yamuna Nagar



**HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA**

*Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com*

*Tele Fax No. – 0172-2577870-73*

**No. HSPCB/Consent/ : 269734816YAMCTOA2941579**

**Dated:13/03/2016**

To.

**M/s :Jawla Bricks Company  
Dhuhhla Road, Damla, Yamuna Nagar  
YAMUNANAGAR**

**Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2016 to 31/03/2026**

Please refer to your consent application received on dated **2016-02-27** in Regional Officer , Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **Jawla Bricks Company** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
  - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water or carried away with storm run off.
  - (ii) Composting in case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
  - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.  
 (b) The height of stack shall conform to the following criteria:  
 (i)  $H = 14.Q^{0.3}$  Where sulphur-dioxide is emitted.  
 $Q =$  Sulphur dioxide emission as Kg/hr.  
 (ii)  $H = 74 Q^{0.27}$  where particulate matter is emitted.  
 $Q =$  particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.  
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
  1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
  2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

**Specific Conditions :**

**Other Conditions :**

1. Unit will not excavate brick earth/ordinary clay more than a depth of 1.5 meter from adjoining ground level as per notification of department of mines, Haryana dt. 23-01-2013 (2) Unit will not use any illegal/ unauthorized fuel (3) unit will submit fresh mining license with in 30 days(4) unit will submit fresh license from DFSC with in 30 days (5) unit will submit pending fee before expiry of the consent of 4thyear as per the policy of the Board(6)Subject to the out come of the decision of Hon'ble Supreme Court in Civil appeal no. 6373/2015 in the matter of Haryana Pardesh Brick Kiln Owner Association V/s Union of India & Ors. (7) The unit will abide to Moef notification regarding fly ash notification to use fly ash as per directions of Hon'ble Supreme Court/Punjab & Haryana High Court(8) unit will follow the directions issued by Govt of Haryana/ Govt of India or any court ,(9) unit will submit pending fee before expiry of 4thyear consent as per policy of the board

*Regional Officer, HQ  
For and be'half of chairman  
Haryana State Pollution Control Board,  
Panchkula.*

E - CHALLAN		Candidate Copy
Government of Haryana		
DDO Code: 1992	Valid Upto: 22-05-2022 (Cash) 16-05-2022 (Chq./DD)	
GRN No.: 0090432298		Date: 15 May 2022 12:02:27
Office Name: 1992-Mining Officer Department Of Mines Geology Yamuna Nagar		
Treasury: Yammuna Nagar		
Period: (2022-23) Yearly		
Head of Account	Amount ₹	
0853-51-102-97-51 Other Receipts	38730	
PD AcNo	0	
Deduction Amount: ₹	0	
Total/Net Amount: ₹	38730	
₹ Thirty Eight Thousands Seven Hundred and Thirty Rupees		
Tenderer's Detail		
GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:- LICENSE NO. 104		
PAN No:		
Tenderer's Name: JAWLA BRICKS COMPANY		
Address: VILLAGE DAMLA YAMUNA NAGAR - 135001		
Particulars: Payment of Royalty Fee Rs 37250 and STP Fee Rs 500 for the year 2022 to 2023 and Payment for Royalty Interest of Rs 980 from 01 04 2022 to 15 05 2022		
Cheque-DD- Detail: Depositor's Signature		
FOR USE IN RECEIVING BANK		
Bank CIN/Ref No:	000150913464015052022	
Payment Date:	15/05/2022	
Bank:	SBI Aggregator	
Status:	Success	

E - CHALLAN		AG/ Dept Copy
Government of Haryana		
DDO Code: 1992	Valid Upto: 22-05-2022 (Cash) 16-05-2022 (Chq./DD)	
GRN No.: 0090432298		Date: 15 May 2022 12:02:27
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0853-51-102-97-51 Other Receipts	38730	
PD AcNo	0	
Deduction Amount: ₹	0	
Total/Net Amount: ₹	38730	
₹ Thirty Eight Thousands Seven Hundred and Thirty only		
Tenderer's Detail		
GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:- LICENSE NO. 104		
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Tenderer's Name: JAWLA BRICKS COMPANY		
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FOR USE IN RECEIVING BANK		
Bank CIN/Ref No:	000150913464015052022	
Payment Date:	15/05/2022	
Bank:	SBI Aggregator	
Status:	Success	

\* Note :-> Depositor should approach treasury for judicial stamps etc. after verifying successful/ Account Prepared status of this challan at 'Verify Challan' on e-Gras website. This status become available after 24 hrs of deposit of cash or clearance of cheque / DD.



Memo No. P/2291  
Dated 16-08-2022

LICENCE

Renewal of Licence under section 8 of The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 for setting up of brick kiln in the controlled area Yamuna Nagar- Jagadhri-III.

- 1 Name & address of the licences : M/s Jawla Bricks Kiln Co., Village Damla, Tehsil Radaur, Distt. Yamuna Nagar.
- 2 Purpose of licence : Operation of Brick Kila and excavation.
- 3 Description of land covered by licence : Kh. no.34//6/2/2, 6/3/2, 7, 14, 15 for brick Kiln, office and moulding of briks village Damla, Tehsil Radaur, Distt. Yamuna Nagar.

Licence is hereby renewed upto 31-03-2023 under section 8 of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 with particulars given below:

1. That the conditions already imposed at Sr. No 3(i) to (iv) by the Department vide letter bearing endst. No. 546-566 DTP(Y) dated 02.04.2009 are duly complied with

  
o/c District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
U/s-7, 8 & 14 of Act No. 41 of 1963.

Endst. No. P/2292-2294 DTP(Y)

Dated. 16-08-2022

A copy is forwarded to the following for information and necessary action:-

1. M/s Jawla Bricks Kiln Co., Village Damla, Tehsil Radaur, Distt. Yamuna Nagar.
2. District Magistrate, Yamuna Nagar.
3. District Food and Supplies controller, Yamuna Nagar.

  
o/c District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
U/s-7, 8 & 14 of Act No. 41 of 1963.

Duplicate Licence

## FORM 'B'

In Lieu of Licence No. .... issued by DM Ambala/  
Kurukshehra / Yamuna Nagar / On Dt. 12-04-2006

THE HARYANA CONTROL OF BRICKS SUPPLIES ORDER, 1972

Licence under clause 6 of Haryana Control of  
Bricks Supplies Order, 1972

Licence No. Ynr. BK. - 104

Name M/s Jawla Bricks company

Parentage \_\_\_\_\_ District Yamuna Nagar

Postal Address Vidh - Duhla Road Samea

is Licensed to \_\_\_\_\_ manufacture, set or  
supply bricks at (here mention the address or addresses of the place  
of business \_\_\_\_\_

Khatra no 34/6/2/2, 17, 14 34/6/3/2 and 15 for  
vernal

2. The licence shall be valid upto the day of 31st march. 2022

Dated \_\_\_\_\_

District Magistrate

Note : Description of "Brick" according to clause 2 (a) of the East  
Punjab control of Bricks Supplies Act, 1949, is as under :-  
"Bricks" means any piece of burnt clay having a geometrical  
shape fired in kiln.

JAWLA BRICKS COMPANY, RENEWAL ENDORSEMENT YNR/DR/104  
 U-DAMLA.

Date from which renewal applicable	Date of expiry	Signature of issuing authority	Remarks
1	2	3	4
01-04-2022	31-03-2023	 Dist. Food, Civil Supplies & Consumer Affairs Controller, Varanasi District	



Type of Sample:- Monitoring  
Haryana State Pollution Control Board's Laboratory  
SCO-115, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Sec-25, Panchkula, Haryana

Dated 13.04.2023

Report No. 474

Issued to

M/s Jawla Bricks Company,  
Village- Damla, Dudhla Road,  
Yamuna Nagar.

Description: Sample of stack emission from received 12.04.2023 collected Sh. Naresh Kumar, AEE of the board collected from premises of the factory on 12.04.2023. The sample has been analysed from 12-April-2023 to 13-April-2023. Results analysis is as follows:-

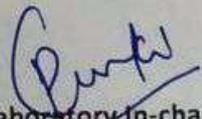
**ANALYSIS REPORT**

<u>Sr.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	474		
2.	Name of Plant/ Section #	Brick Kiln		
3.	Stack Attached to #	Brick Kiln		
4.	Normal Operating Schedule (hr/day)#	-		
5.	Type of Chimney #	ACC		
6.	Stack Height from Ground Level #	35 m		
7.	Diameter of the Stack #	2.5'X2.5'		
8.	Stack Temperature (C) #	123		
9.	Average stack velocity (m/sec) #	9.01		
10.	Quantity of Emission (m/sec)	5.3		
11.	Type of Fuel #	Coal		
12.	Suspended particulate matter	233.6		250

Sample not Collected by us  
Sample Consumed in testing

JSA  
Megha Ranga

JSA  
Manjali

  
Laboratory In-charge  
Dr. Pinki Jangra

CC to Member Secretary, HSPCB

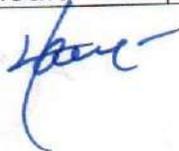
CC to Regional Office: Yamuna Nagar. The test report relate only to the particular sample submitted for testing.

# This information is provided by the field officer.

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Compliance of the conditions of Consent to Operate issued to M/s Jawla Bricks Company, Dhudhla Road, Damla, Yamuna Nagar for the period from 01.04.2016 to 31.03.2026 vide no. HSPCB/Consent/:269734816YAMCTOA2941579dated 13/03/2016

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying.
2.	Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.	Not applicable.
3.	Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.	Unit has provided adequate facility for sampling.
4.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying.
5.	The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.	Not required at this stage.
6.	The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be	Not applicable.



	followed by an approved air pollution control equipment designed for worst conditions.	
7.	A green belt (having sufficient tall and dense tree) around the factory should be provided.	Complying.
8.	All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.	Not applicable.
9.	The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.	Complying.
10.	The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.	Complying.
11.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.	Not required at this stage.
12.	All solid wastes arising in the factory premises shall be properly graded and disposed of by:- (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to lechate which may percolate in ground water of carried away with storm run off. (ii) Composting in case of bio degradable materials. (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is	Complying.

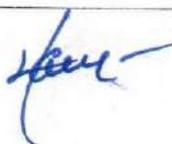
*[Handwritten signature]*

	granted.	
13.	The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.	Complying.
14.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying.
15.	The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
16.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Not required at this stage.
17.	The applicant shall either:- a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.	Complying.
18.	There should not be any fugitive emission from the premises.	Complying.
19.	The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.	No trade effluent generated by the unit.

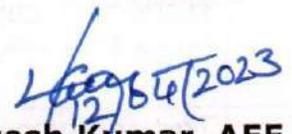
*Handwritten signature*

20.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Complying.
21.	If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.	Action will be taken if found at any stage.
22.	The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.	Complying.
23.	<p>(a) The industry shall discharge all the gases through a stack of minimum height.</p> <p>(b) The height of stack shall conform to the following criteria:</p> <p>(i) <math>H = 14.Q^{0.3}</math> Where sulphur-dioxide is emitted.  <math>Q =</math> Sulphur dioxide emission as Kg/hr.</p> <p>(ii) <math>H = 74 Q^{0.27}</math> where particulate matter is emitted.  <math>Q =</math> particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.</p> <p>(iii)The minimum stack height should be 30 Mts.</p>	Complying.
24.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant form any responsibility, liabilities of penalties to which the applicant is or may be subject.	Action will be taken if found at any stage.
25.	<p>The industry shall maintain the following record to the satisfaction of the Board.</p> <p>1.The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.</p>	Complying.

	2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.	
26.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying.
27.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Complying.
28.	The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.	Not applicable.
29.	The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.	Complying.
30.	The industry shall submit on site/off site emergency plan, if required.	Not applicable.
31.	The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.	Complying.
32.	The industry shall comply the public liability insurance Rule, 1991 as amended to date.	Not applicable.
33.	The industry shall submit Environmental Audit report once in a year.	Not applicable.
34.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying.
35.	The industry shall install ambient air station in case of 17 & other categories large & medium.	Not applicable.
36.	The industry shall obtain environmental clearance, if applicable as per MOEF notification.	Not applicable.



37.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying.
38.	In case of bye passing the emissions, the consent shall be deemed revoked.	Action will be taken if found at any stage.
39.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying.
	<b>Specific Conditions :</b>	<b>Compliance Status</b>
1.	Unit will not excavate brick earth/ordinary clay more than a depth of 1.5 meter from adjoining ground level as per notification of department of mines, Haryana dt. 23-01-2013.	Complying.
2.	Unit will not use any illegal/ unauthorized fuel.	Complying.
3.	Unit will submit fresh mining license with in 30 days.	Complying.
4.	Unit will submit fresh license from DFSC with in 30 days	Complying.
5.	Unit will submit pending fee before expiry of the consent of 4th year as per the policy of the Board.	Complying.
6.	Subject to the outcome of the decision of Hon'ble Supreme Court in Civil appeal no. 6373/2015 in the matter of Haryana Pardesh Brick Kiln Owner Association V/s Union of India & Ors.	Complying.
7.	The unit will abide to Moef notification regarding fly ash notification to use fly ash as per directions of Hon'ble Supreme Court/Punjab & Haryana High Court	Complying.
8.	Unit will follow the directions issued by Govt. of Haryana/ Govt. of India or any court.	Complying.
9.	Unit will submit pending fee before expiry of 4th year consent as per policy of the board.	Complying.

  
 Naresh Kumar, AEE  
 HSPCB, Yamuna Nagar



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA  
Jagadhari Ph.01732-200137**

**E-mail: hspcb.pkl@sify.com**



**No. HSPCB/Consent/ : 2802418YAMCTOA4907587**

**Dated:18/02/2018**

To.

M/s :Ambey Bricks Co  
Village Damla Dhudhla Road Yamuna Nagar

Subject: Grant of consent to operate to M/s Ambey Bricks Co.

Please refer to your application no. 4907587 received on dated 2017-12-30 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Ambey Bricks Co is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	01/04/2018 - 31/03/2028
<b>Industry Type</b>	Brick fields (excluding fly ash brick manufacturing using lime process)
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	8.44999981
<b>Total Land Area(Sq. meter)</b>	0.0
<b>Total Builtup Area(Sq. meter)</b>	0.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	00
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. Chimney	25 meter
<b>Emission parameters</b>	
1. SPM	450 mg/m3
<b>Product Details</b>	
1. Bricks and Tiles	25000 Numbers/ day
<b>Capacity of boiler</b>	

1. NA	
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Coal	5000 KG/day
<b>Raw Material Details</b>	
Clay	5 Metric Tonnes/Day

RAJINDER  
SHARMA

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RAJINDER SHARMA  
Date: 2018.02.18 12:43:33  
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*Regional Officer, Yamuna Nagar*

*Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. That the unit will not use the illegal fuel such as rubber, plastic etc.
2. That the unit will run and maintain the APCM.
3. That the unit will apply the renewal of consent to operate before 90 days from the expiry of regular consent to operate.
4. That consent to operate is valid with subject to the outcome of the Hon'ble Apex Court Direction dated 09.03.2015 in civil appeal no. 6373/2015.
5. That the unit will comply with the all rules/regulations and order of National Green Tribunal, New Delhi.
6. That the unit will use the fly ash in manufacturing of Bricks.
7. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash (Fly ash, bottom ash or pond ash) used for manufacturing clay brick or Tiles or blocks on weight to weight basis
8. The unit will submit the adequacy certificate of Zig Zag technology from recognized institute with stipulated time period given by the Haryana Govt.
9. That the unit will submit monitoring certificate from Recognized institute.
10. That the unit will not excavate brick earth or ordinary clay more than 1.5 mtrs from adjoining ground.
11. The CTO granted in respect to the permission from EPCA and will not operate without permission from EPCA.
12. BKO will submit monitoring report of air emission with in 01 month after commissioning into operation.

**RAJINDER SHARMA** Digitally signed by  
RAJINDER SHARMA  
Date: 2018.02.18  
12:44:37 +05'30'

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*

Caf. No.7808359827

STP No. 1

Memo No. 1075

Date:- 08.04.2022

**FORM PIM - 2**  
(See Rule 30(9) and Rule 6(2)(iv))  
**Standard for quarrying permits for brick earth**

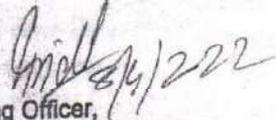
Whereas Mr. Anshu Bhatta, Impchv VSI, Dhami, Duhli Road, Yamunanagar owner(s) of Brick Kiln falling in category B has/ have applied for quarrying permit for removal of the "Brick Earth", for a period of one years from the land measuring acres Kanal/ hectares bearing Khasra Numbers 1742, 94, 10, 11, 33, 23, 140 Kanal, Vill Kanjani, Tehsil Radour, Distt Yamuna Nagar, under rule 30 of the Haryana Minor Mineral Concession, Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012. The applicant has paid requisite application fee of Rs. 500/- and has/have also paid additional security amounting to Rs. 5760/- (GRN 0089107977) 06-04-2022 (25% of the annual royalty amount). Further the applicant has also deposited the permit fee of 500/- for B category of Brick Kiln. The permission is hereby granted for removal of brick earth and manufacture of bricks from the aforesaid area during the period from 07-04-2022 to 30-03-2023.

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of brick earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the brick earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
3. The holder of the permit shall not use the brick earth excavated from the land granted on permit for any other purpose than that of manufacturing of bricks. In case the brick earth is to be transported up to brick kiln from the site of the excavation, the permit holder transport the same only by issuing a Mineral Transit Pass.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the Officer-in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.5 feet.
9. The brick Kiln owner shall be liable to make payment of lump-sum royalty for the whole of the year not with standing the operation of the Kiln for any part of the year.
10. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer duly authorized by him in this behalf by giving one month's notice. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/ them as an arrear of land Revenue.
11. The permit holder shall bound to leave proper buffer zone all along the adjoining area.

नोट-

- क) यदि परमिट में अंकित जमीन के बारे में कोई भी सरकारी गैर सरकारी विवाद पाया जाता है या हो जाता है तो आप स्वयं जिम्मेवार होंगे।
- ख) आप आपने परमिट आधीन क्षेत्र से किसी भी वाहन को बिना ई-रवाना जारी किये खनिज से भरकर न निकलने दे।
- ग) यदि परमिट की खनिज मात्रा परमिट की समयावधि से पहले उठा ली जाती है तो तुरन्त इस कार्यालय को अवगत करवाए।
- घ) आपको यह हिदायत दी जाती है कि आप रजवाहा, नहर, सडक, मकान, बिजली का हाईटेशन टावर से 10 मीटर की दूरी तक खुदाई नहीं करेंगे।

Lat. 30.039996° & Long. 77.160559°

  
Mining Officer,  
Mines & Geology Deptt.,  
Yamuna Nagar.

Memo No.  
Date

LICENSE

Renewal of Licence under section 8 of The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 for setting up of brick kiln in the controlled area Yamuna Nagar- Jagadhri-III.

1. Name & address of the licenses : M/s Ambay Bricks Co., Village Damla, Tehsil Jagadhri, Distt. Yamuna Nagar.

2. Purpose of license : Operation of Brick Kiln and excavation of earth.

3. Description of land covered by license : Kh. no. 28//25, 29//21, 22//1 of village Damla for kiln vessel and Kh. No. 33//6/2, 31//15, 33//16, 14, 7, 25/2, 10/1/2, 34//5/2, 6/1/2 of vill Damla for excavation and moulding.

License is hereby renewed upto 31-03-2024 under section 8 of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 with particulars given below:

1. That the conditions already imposed at Sr. No 3(i) to (iv) by the Department vide letter bearing endst. No. 521-23 DTP(Y) dated 26.03.2009 are duly complied with.

SD/-  
District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
U/s-7, 8 & 14 of Act No. 41 of 1963.

Endst. No. P/1148 DTP(Y)

A copy is forwarded to the following for information and necessary action:-  
M/s Ambay Bricks Co., Village Damla, Tehsil Jagadhri, Distt. Yamuna Nagar.  
District Magistrate, Yamuna Nagar.  
District Food and Supplies controller, Yamuna Nagar.

Dated 07/04/23

  
District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
U/s-7, 8 & 14 of Act No. 41 of 1963.

## FORM 'B'

In Lieu of Licence No ----- Issued by DM Ambala/  
Kurukshetra/ Yamuna Nagar/ On Dt. \_\_\_\_\_

THE HARYANA CONTROL OF BRICKS SUPPLIES ORDER, 1972  
Licence under clause 6 of Haryana Control of  
Bricks Supplies Order, 1972

Licence No. Ynr. BK. - 99  
Name M/S Ambay Brick Co., Dumbala  
Parentage \_\_\_\_\_ District Yamuna Nagar  
Postal Address Gian Chand 87/88, Tulsi Ram  
V. Dhasaung P.O. Dumbala  
is Licensed to \_\_\_\_\_ manufacture, sel or

supply bricks at (here mention the address or addresses of the place  
of business Khasra no. 28/25, 29/21  
V. Dumbala

2. The licence shall be valid upto the day of 31st march, 2004

Dated 02.04.2003

6700  
310403  
Distt. Food & Supplies Controller  
Yamuna Nagar  
2.4.03

Note :- Description of "Brick" according to clause 2 (a) of the East  
Punjab control of Bricks Supplies Act, 1949, is as under :-  
"Bricks" means any piece of burnt clay having a geometrical  
shape fired in kiln.

RENEWAL ENDORSEMENT

Date from which renewal applicable	Date Of expiry	Signature of issuing authority	Remarks
1	2	3	4
1. 01-04-2017	31-03-2019	Dist. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
2. 01-04-2019	31-03-2021	Dist. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
3. 01-04-2021	31-03-2022	Dist. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
4. 01-04-2022	31-03-2023	Dist. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
5.			
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14.			

41  
Form IV

Annexure-R17  
417



(See Rule 20)

Dated: - 14.02.2023

Report No- 188

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 09<sup>th</sup> day February of, 2023, collected by Sh. Naresh Kumar, AEE on dated 08<sup>th</sup> day February of, 2023, of M/s Ambey Bricks Co., Vill. Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 09- February - 2023, to 14- February-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	188		
2.	Name of Plant/ Section #	Zig -Zag Kiln		
3.	Stack Attached to #	Brick Kiln		
4.	Normal Operating Schedule (hr/day)#	24 hrs		
5.	Type of Chimney #	ACC		
6.	Stack Height from Ground Level #	35 m		
7.	Diameter of the Stack #	Rectangular 15'x15'		
8.	Stack Temperature (C) #	107		
9.	Average stack velocity (m/sec) #	7.46		
10.	Quantity of Emission (m/sec)	1.04		
11.	Type of Fuel #	Coal		
13.	Suspended particulate matter mg/m <sup>3</sup>	65.9		250

**Method of Testing** As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:  
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this -14.02.2023

Haryana State Pollution Control Board Laboratory,  
SCO-115, 1<sup>st</sup>& 2<sup>nd</sup> Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

*Neeraj Bala*  
Board Analyst

**Regional Office: Yamuna Nagar.** This test report relate only to the particular sample submitted for testing.

**Compliance of the conditions of Consent to Operate issued to M/s Ambey Bricks Co, Village Damla Dhudhla Road, Yamuna Nagar for the period from 01.04.2018 to 31.03.2028 vide no. HSPCB/Consent/ : 2802418YAMCTOA4907587 Dated:18/02/2018**

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying.
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order	Complying.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Not required at this stage.
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Not required at this stage.
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Not applicable.

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7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying.
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying.
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying.
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying.
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Complying.
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying.
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying.
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted	Complying.



	shall automatically lapse.	
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Complying.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying.
	<b>Specific Conditions :</b>	<b>Compliance Status</b>
1.	That the unit will not use the illegal fuel such as rubber, plastic etc.	Complying.
2.	That the unit will run and maintain the APCM.	Complying.
3.	That the unit will apply the renewal of consent to operate before 90 days from the expiry of regular consent to operate.	Not required at this stage.
4.	That consent to operate is valid with subject to the outcome of the Hon'ble Apex Court Direction dated 09.03.2015 in civil appeal no. 6373/2015.	Complying.
5.	That the unit will comply with the all rules/regulations and order of National Green Tribunal, New Delhi.	Complying.
6.	That the unit will use the fly ash in manufacturing of Bricks.	Complying.
7.	That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash (Fly ash, bottom ash or pond ash) used for manufacturing clay brick or Tiles or blocks on weight to weight basis.	Complying.
8.	The unit will submit the adequacy certificate of Zig Zag technology from recognized institute with stipulated time period given by the Haryana Govt.	Complying.
9.	That the unit will submit monitoring certificate from Recognized institute.	Complying.
10.	That the unit will not excavate brick earth or ordinary clay more than 1.5 mtrs from adjoining ground	Complying.



11.	The CTO granted in respect to the permission from EPCA and will not operate without permission from EPCA.	Complying.
12.	BKO will submit monitoring report of air emission with in 01 month after commissioning into operation	Complying.

*12 Oct 2023*  
**Naresh Kumar, AEE**  
**HSPCB, Yamuna Nagar**



**HARYANA STATE POLLUTION CONTROL  
BOARD**

**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-  
200137 Email:- hspcbroyr@gmail.com**

**E-mail: hspcb.pkl@sify.com**



**No. HSPCB/Consent/ : 313116120YAMCTOA7178847**

**Dated:31/01/2020**

To.

M/s :Zimidara Bricks Kiln  
VPO Damla

Subject: Grant of consent to operate to M/s Zimidara Bricks Kiln.

Please refer to your application no. 7178847 received on dated 2019-12-27 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Zimidara Bricks Kiln is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	01/04/2020 - 31/03/2027
<b>Industry Type</b>	Brickfields ( excluding fly ash brick manufacturing using lime process)
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	20.28265
<b>Total Land Area(Sq. meter)</b>	0.0
<b>Total Builtup Area(Sq. meter)</b>	0.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. BOD	30 mg/l
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. Attached to Gravitational Chamber	33 mtr
<b>Emission parameters</b>	
1. SPM	100 mg/m3
<b>Product Details</b>	
1. Bricks	15000 Numbers/ day

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Coal	5 Ton/day
<b>Raw Material Details</b>	
Clay	6 Metric Tonnes/Day

**Nirmal  
Kumar**

*Regional Officer, Yamuna Nagar*

*Haryana State Pollution Control Board.*

Digitally signed by  
Nirmal Kumar  
Date: 2020.01.31  
11:24:49 +05'30'

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1 Brick Kiln will maintained Brick roads/mettled roads in and outer periphery of Brick Kiln in order to minimise the fugitive Dust.

2. Unit will apply 90 days before expiry of CTO.

3. CTO so granted shall be revoked if any of the CTO conditions not complied by the unit without any prior notice.

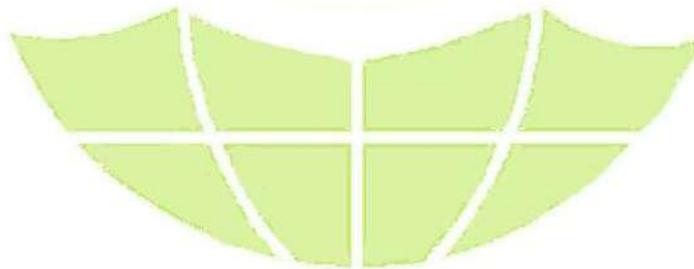
**HARYANA STATE**

**Nirmal  
Kumar**

*Regional Officer, Yamuna Nagar*

*Haryana State Pollution Control Board.*

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Nirmal Kumar  
Date: 2020.01.31  
11:36:47 +05'30'



E - CHALLAN		Candidate Copy
Government of Haryana		
DDO Code: 1992	Valid Upto: - 18-04-2022 (Cash) 12-04-2022 (Chq./DD)	
		
GRN No.: 0089310155	Date: 11 Apr 2022 13:17:20	
Office Name:	1992-Mining Officer Department Of Mines Geology Yamuna Nagar	
Treasury:	Yammuna Nagar	
Period:	(2022-23) Yearly	
Head of Account		Amount ₹
0853-51-102-97-51 Other Receipts		37750
PD AcNo	0	
Deduction Amount: ₹	0	
Total/Net Amount: ₹	37750	
₹ Thirty Seven Thousands Seven Hundred and Fifty Rupees		
Tenderer's Detail		
GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:- YNR / BK / 52		
PAN No:		
Tenderer's Name: ZIMIDARA BRICK KILN		
Address: VILLAGE DAMLA DISTT YAMUNA NAGAR - 135001		
Particulars: PAYMENT OF ROYALTY RS 37250 AND STP FEE RS 500 FOR THE YEAR 2022 TO 2023		
Cheque-DD- Detail:		
		Depositor's Signature
FOR USE IN RECEIVING BANK		
Bank CIN/Ref No:	CPABOHDNCO	
Payment Date:	11/04/2022	
Bank:	SBI Aggregator	
Status:	Account Prepared	

E - CHALLAN		AG/ Dept Copy
Government of Haryana		
DDO Code: 1992	Valid Upto: 18-04-2022 (Cash) 12-04-2022 (Chq./DD)	
		
GRN No.: 0089310155	Date: 11 Apr 2022 13:17:20	
Office Name:	1992-Mining Officer Department Of Mines Geology Yamuna Nagar	
Treasury:	Yammuna Nagar	
Period:	(2022-23) Yearly	
Head of Account		Amount ₹
0853-51-102-97-51 Other Receipts		37750
PD AcNo	0	
Deduction Amount: ₹	0	
Total/Net Amount: ₹	37750	
₹ Thirty Seven Thousands Seven Hundred and Fifty only		
Tenderer's Detail		
GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:- YNR / BK / 52		
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		Depositor's Signature
FOR USE IN RECEIVING BANK		
Bank CIN/Ref No:	CPABOHDNCO	
Payment Date:	11/04/2022	
Bank:	SBI Aggregator	
Status:	Account Prepared	

\* Note :-> Depositor should approach treasury for judicial stamps etc. after verifying successful/ Account Prepared status of this challan at 'Verify Challan' on e-Gras website. This status become available after 24 hrs of deposit of cash or clearance of cheque / DD.



Memo No. P/2027  
Date 20/07/2022

LICENCE

**Renewal of Licence Licence under section 8 of The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 for setting up of brick kiln in the controlled area Yamuna Nagar- Jagadhri-III.**

- 1 Name & address of the licences : M/s Zimidara Bricks Kiln, Village Damla, Tehsil Radaur, Distt. Yamuna Nagar.
- 2 Purpose of licence : Operation of Brick Kiln and excavation.
- 3 Description of land covered by licence : Kh. no. 88//7/1, 13, 14, 17, 18/2, 24, 103//4 village Damla and 88//15, 16, 25, 89//20/2, 21, 103//7 village of Damla.

Licence is hereby renewed upto **31-03-2023** under section 8 of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 with particulars given below:

1. That the conditions already imposed at Sr. No 3(i) to (iv) by the Department vide letter bearing endst. No. 162 DTP(Y) dated 29.01.2009 are duly complied with.

  
District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
1963-7, 8 & 14 of Act No. 41 of 1963.

Endst. No. P/2028-2-30 DTP(Y)

Dated 20/07/2022

A copy is forwarded to the following for information and necessary action:

1. M/s Zimidara Bricks Kiln, Village Damla, Tehsil Radaur, Distt. Yamuna Nagar.
2. District Magistrate, Yamuna Nagar.
3. District Food and Supplies controller, Yamuna Nagar.

  
District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
1963-7, 8 & 14 of Act No. 41 of 1963.

FORM 'B'

In Lieu of Licence No. AMB/BK/142-T Issued by DM Ambala/  
Kurukshetra/ Yamuna Nagar/ On Dt. 4.12.89THE HARYANA CONTROL OF BRICKS SUPPLIES ORDER, 1972  
Licence under clause 6 of Haryana Control of

Bricks Supplies Order, 1972

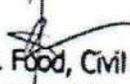
Licence No. Ynr. BK. - 52Name M/S Zamidara Brij Lal Co. DumbraParentage \_\_\_\_\_ District AmbalaPostal Address 249-Vishnu Nagar, Jagadhri

is licensed to \_\_\_\_\_ manufacture, sel or

supply bricks at (here mention the address or addresses of the place

of business Phasra no. 88/13, 14 V. Dumbra2. The licence shall be valid upto the day of 31st march. 94Dated 4.12.89sd  
District MagistrateAmbalaNote :- Description of "Brick" according to clause 2 (a) of the East  
Punjab control of Bricks Supplies Act, 1949, is as under :-  
"Bricks" means any piece of burnt clay having a geometrical  
shape fired in kiln.

RENEWAL ENDORSEMENT

Date from which renewal applicable	Date Of expiry	Signature of issuing authority	Remarks
1	2	3	4
1. 01-04-2022	31-03-2023	 Dist. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
7.			<p>CONDITIONS OF RICE</p>

## Form IV



(See Rule 20)

Report No- 187

Dated: - 14.02.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 09<sup>th</sup> day February of, 2023, collected by Sh. Naresh Kumar, AEE on dated 08<sup>th</sup> day February of, 2023, of M/s Zimidara Brick Kiln, Damla, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 09- February - 2023, to 14- February-2023 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	187		
2.	Name of Plant/ Section #	Zig-Zag <i>Kiln</i>		
3.	Stack Attached to #	Brick Kiln		
4.	Normal Operating Schedule (hr/day)#	24 hrs		
5.	Type of Chimney #	ACC		
6.	Stack Height from Ground Level #	35 m		
7.	Diameter of the Stack #	15'		
8.	Stack Temperature (C) #	109		
9.	Average stack velocity (m/sec) #	8.19		
10.	Quantity of Emission (m/sec)	0.90		
11.	Type of Fuel #	Coal		
13.	Suspended particulate matter mg/m3	43.6		250

**Method of Testing** As per relevant part of Indian Standard Methods for Measurement of Air Pollution. IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

**Signed this -14.02.2023**

Haryana State Pollution Control Board Laboratory,  
SCO-115, 1<sup>st</sup>& 2<sup>nd</sup> Floor, Sector-25, Panchkula, Haryana  
To

The Member Secretary, HSPCB, Panchkula

*Neeraj Bala*  
Board Analyst

**Regional Office: Yamuna Nagar.** This test report relate only to the particular sample submitted for testing.

**Compliance of the conditions of Consent to Operate issued to M/s Zimidara Bricks Kiln, VPO Damla, Yamuna Nagar for the period from 01.04.2020 to 31.03.2027 vide no. HSPCB/Consent/ : 313116120YAMCTOA7178847 Dated:31/01/2020.**

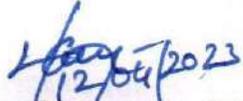
Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying.
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order	Complying.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Not required at this stage.
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Not required at this stage.



6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Not applicable.
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying.
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying.
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying.
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying.
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Complying.



12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying.
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying.
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Complying.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Complying.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying.
	<b>Specific Conditions :</b>	<b>Compliance Status</b>
1.	Brick Kiln will maintained Brick roads/mettled roads in and outer periphery of Brick Kiln in order to minimise the fugitive Dust.	Complying.
2.	Unit will apply 90 days before expiry of CTO.	Not required at this stage.
3.	CTO so granted shall be revoked if any of the CTO conditions not complied by the unit without any prior notice.	Not required at this stage.

  
 Naresh Kumar, AEE  
 HSPCB, Yamuna Nagar



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-131 Sector-17, HUDA  
Jagadhari Ph.01732-200137**

**E-mail: hspcb.pkl@sify.com**



**No. HSPCB/Consent/ : 2821018YAMCTOA5234638**

**Dated:13/04/2018**

To.

M/s :Goel Brick Industries  
Village and PO Damla

Subject: Grant of consent to operate to M/s Goel Brick Industries.

Please refer to your application no. 5234638 received on dated 2018-03-28 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Goel Brick Industries is hereby granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	01/04/2018 - 31/03/2023
<b>Industry Type</b>	Brick fields (excluding fly ash brick manufacturing using lime process)
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	6.8499999
<b>Total Land Area(Sq. meter)</b>	0.0
<b>Total Builtup Area(Sq. meter)</b>	0.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	00
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. Gravitational Chamber	35 meter
<b>Emission parameters</b>	
1. SPM	150 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Bricks	20000 Numbers/ day

<b>Capacity of boiler</b>	
1. NA	
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Coal	2 Ton/day
<b>Raw Material Details</b>	
Clay	6 Metric Tonnes/Day

RAJINDER SHARMA  
 Digitally signed by  
 RAJINDER SHARMA  
 Date: 2018.04.13  
 14:12:45 +05'30'  
*Regional Officer, Yamuna Nagar*

*Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### Specific Conditions :

1. That the unit will not use the illegal fuel such as rubber, plastic etc.

2. That the unit will run and maintain the APCM.

3. That the unit will apply the renewal of consent to operate before 90 days from the expiry of regular consent to operate.

4. That consent to operate is valid with subject to the outcome of the Hon'ble Apex Court Direction dated 09.03.2015 in civil appeal no. 6373/2015.

5. That the unit will comply with the all rules/regulations and order of National Green Tribunal, New Delhi.

6. That the unit will use the fly ash in manufacturing of Bricks.

7. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash (Fly ash, bottom ash or pond ash) used for manufacturing clay brick or Tiles or blocks on weight to weight basis

8. The unit will submit the adequacy certificate of Zig Zag technology from recognized institute with stipulated time period given by the Haryana Govt.

9. That the unit will submit monitoring certificate from Recognized institute.

10. That the unit will not excavate brick earth or ordinary clay more than 1.5 mtrs from adjoining ground.

11. The CTO granted in respect to the permission from EPCA and will not operate without permission from EPCA.

12. BKO will submit monitoring report of air emission with in 01 month after commissioning into operation.

RAJINDER SHARMA  
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RAJINDER SHARMA  
Date: 2018.04.13  
14:13:21 +05'30'

SHARMA  
Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

Cat. No.2586149881

STP No.10

Memo No. 1828

Date:- 22/4/22

**FORM PIM - 2**  
(See Rule 30(2) and Rule 62(iv))  
Standard for quarrying permits for brick earth

Whereas M/s Goel Bricks Ind. L-25 VIII Damla Teh Radaur, Distt Yamuna Nagar owner(s) of Brick Kiln falling in category B has/ have applied for quarrying permit for removal of the "Brick Earth", for a period of one years from the land measuring acres Kanal/ hectares bearing Khasra Numbers 31/2,13,22 (24 Kanal) VIII Kail, 28/4/7 (13 Kanal) VIII Kunjal Jatan, 25/16 (8 Kanal) VIII Damla, 62/14/2,7/2 (14 Kanal ) VIII Damla, Tehsil Radaur, Distt Yamuna Nagar, under rule 30 of the Haryana Minor Mineral Concession, Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012. The applicant has paid requisite application fee of Rs. 500/- and has/have also paid additional security amounting to Rs. 37750/- (GRN 0089360358) 12-04-2022(25% of the annual royalty amount). Further the applicant has also deposited the permit fee of 500/- for B category of Brick Kiln. The permission is hereby granted for removal of brick earth and manufacture of bricks from the aforesaid area during the period from 22-04-2022 to 31-03-2023.

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of brick earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the brick earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
3. The holder of the permit shall not use the brick earth excavated from the land granted on permit for any other purpose than that of manufacturing of bricks. In case the brick earth is to be transported up to brick kiln from the site of the excavation, the permit holder transport the same only by issuing a Mineral Transit Pass.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any reserved demarcated or protected Forest without obtaining prior written permission of the Forest Department.
7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the Officer-in-Charge, concerned.
8. The depth of the pit below surface shall not exceed 4.5 Feet.
9. The brick Kiln owner shall be liable to make payment of lump-sum royalty for the whole of the year not with standing the operation of the Kiln for any part of the year.
10. In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer duly authorized

by him in this behalf by giving one month's notice. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/ them as an arrear of land Revenue.

11. The permit holder shall bound to leave proper buffer zone all along the adjoining area.

नोट-

- क) यदि परमिट में अंकित जमीन के बारे में कोई भी सरकारी गैर सरकारी विवाद पाया जाता है या हो जाता है तो आप स्वयं जिम्मेदार होंगे।
- ख) आप आपने परमिट आधीन क्षेत्र से किसी भी वाहन को बिना ई-रवाना जारी किये खनिज से भरकर न निकलने दें।
- ग) यदि परमिट की खनिज मात्रा परमिट की समयवधि से पहले उठा ली जाती है तो तुरन्त इस कार्यालय को अवगत करवाए।
- घ) आपको यह हिदायत दी जाती है कि आप रजवाहा, नहर, सडक, मकान, बिजली का हाईटेंशन टावर से 10 मीटर की दूरी तक छुपाई नहीं करेंगे।

Lat. 30.190461° & Long. 77.251724°

  
Mining Officer,  
Mines & Geology Deptt.,  
Yamuna Nagar.

**L I C E N C E**

**Renewal of Licence Licence under section 8 of The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 for setting up of brick kiln in the controlled area Yamuna Nagar - Jagadhri-III.**

1. Name & address of the licences : M/s Goel Bricks Industry , Village Damla, Tehsil Radaur, Distt. Yamuna Nagar.
2. Purpose of licence : Operation of Brick Kiln and molding of bricks and brick field..
3. Description of land covered by licence. : Kh. no. 85/19, 86/5, 6, 15, 87//1, 2, 3, 4,9,10,11,12,19 of village Damla and 13//19/1, 20/1 of village Rattangarh and 87//12, 19 of vill Damla Tehsil Radaur Distt Yamuna Nagar for excavation.

Licence is hereby renewed upto **31-03-2023** under section 8 of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 with particulars given below:

1. That the conditions already imposed at Sr. No 3(i) to (iv) by the Department vide letter bearing ends No. 444-446 DTP (Y) dated 17.03.2009 are duly complied with.

District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and County Planning, Haryana,  
U/s-7, 8 & 14 of Act No. 41 of 1963.

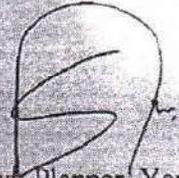
Endst. No. P-2141 DTP(Y)

Dated

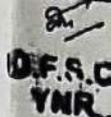
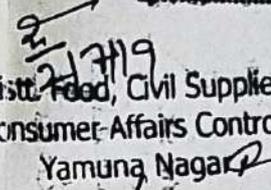
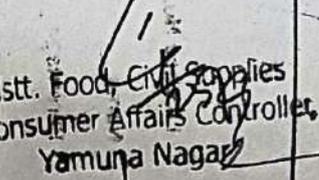
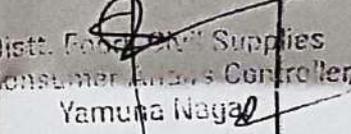
29/7/22

A copy is forwarded to the following for information and necessary action:-

1. M/s Goel Bricks Industry, Village Damla, Sub-Tehsil Jagadhri, Distt. Yamuna Nagar.
2. District Magistrate, Yamuna Nagar.
3. District Food and Supplies controller, Yamuna Nagar.

  
District Town Planner, Yamuna Nagar,  
Exercising the powers of Director,  
Town and Country Planning, Haryana,  
U/s-7, 8 & 14 of Act No. 41 of 1963.

*Duplicate*

Date from which renewal applicable	Date Of expiry	Signature of issuing authority	Remarks
1	2	3	4
1 01-04-2013	31-03-2015	 DFSC YNR	
2			Condition a policy letter number 28K-719/2012/20030 dated 05-07-2013 Pass. <u>Time</u> imposed upon the brick kiln operating in vicinity of Abadi upto <u>500</u> meters.
3			 DFSC YNR.
4 01-04-2015	31-03-2019	 Dist. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
5			
6 01-04-2020	31-03-2021	 Distt. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
7 01-04-2021	31-03-2022	 Distt. Food, Civil Supplies & Consumer Affairs Controller, Yamuna Nagar	
8.			
9.			
10.			
11.			
12.			
13.			
14.			

**Compliance of the conditions of Consent to Operate issued to M/s Goel Brick Industries, Village and PO Damla, Yamuna Nagar for the period from 01.04.2018 to 31.03.2023 vide no. HSPCB/Consent/: 2821018YAMCTOA5234638 Dated:13/04/2018.**

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying.
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order	Complying.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Not required at this stage.
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Not required at this stage.
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Not applicable.

*13/04/2023*

7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying.
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying.
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying.
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying.
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Complying.
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying.
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying.
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Complying.

15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Complying.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying.
	<b>Specific Conditions :</b>	<b>Compliance Status</b>
1.	That the unit will not use the illegal fuel such as rubber, plastic etc.	Complying.
2.	That the unit will run and maintain the APCM.	Complying.
3.	That the unit will apply the renewal of consent to operate before 90 days from the expiry of regular consent to operate.	Not required at this stage.
4.	That consent to operate is valid with subject to the outcome of the Hon'ble Apex Court Direction dated 09.03.2015 in civil appeal no. 6373/2015.	Complying.
5.	That the unit will comply with the all rules/regulations and order of National Green Tribunal, New Delhi.	Complying.
6.	That the unit will use the fly ash in manufacturing of Bricks.	Complying.
7.	That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash (Fly ash, bottom ash or pond ash) used for manufacturing clay brick or Tiles or blocks on weight to weight basis.	Complying.
8.	The unit will submit the adequacy certificate of Zig Zag technology from recognized institute with stipulated time period given by the Haryana Govt.	Complying.

9.	That the unit will submit monitoring certificate from Recognized institute.	Complying.
10.	That the unit will not excavate brick earth or ordinary clay more than 1.5 mtrs from adjoining ground	Complying.
11.	The CTO granted in respect to the permission from EPCA and will not operate without permission from EPCA.	Complying.
12.	BKO will submit monitoring report of air emission with in 01 month after commissioning into operation.	Complying.

*Naresh Kumar*  
12/04/2023  
**Naresh Kumar, AEE**  
**HSPCB, Yamuna Nagar**



# M/s. GOEL BRICK INDUSTRIES

**BRICK KILN OWNERS**

Village & P.O. DAMLA, Distt. Yamuna Nagar - 135 001

Ref. No. ....

Date : 08/02/2023

To  
The Regional Officer  
Haryana State Pollution Control Board

Subject: Non-working of the brick kiln for the  
current year

Sir/Madam

I want to inform you that M/s Goel Bricks Ind.  
VPO Damla is not operational during the year  
2023-24 due to personal reasons

Thanking You,  
Manju Goel  
Prop. M/s Goel Bricks Ind.

Manju Goel  
8/2/2023  
Regional Officer, Pollution Control Board  
YAMUNA NAGAR

For M/s Goel Brick Ind  
Manju Goel  
PROP


**HARYANA STATE POLLUTION CONTROL BOARD**
**SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com**
**E-mail: hspcb@hry.nic.in**

**No. HSPCB/Consent/ : 843073523YAMCTO32056067**
**Dated:21/03/2023**
**To.**

M/s :SPS BIO CHEM PRIVATE LIMITED  
Village Damla, Tehsil Radaur, Yamuna Nagar

**Subject: Grant of consent to operate to M/s SPS BIO CHEM PRIVATE LIMITED.**

Please refer to your application no. 32056067 received on dated 2023-01-31 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s SPS BIO CHEM PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	21/03/2023 - 31/03/2027
<b>Industry Type</b>	Compressed Biogas (CBG)/Bio-CNG plants: a. CBG plants based on Municipal Solid waste (MSW) (having wastewater discharge less than or equal 100 KLD) b. CBG plants based on process waste (industrial /process liquid effluent & solid waste like press mud, organic sludge, molasses, etc. (having wastewater discharge less than or equal 100 KLD) c. CBG plants based on crop residue (paddy straw /wheat straw/corn sweet sorghum/napier grass etc.) having waste water discharge more than 100 KLD) d. CBG plants based on animal waste (dairy farms, poultry farms, and other animal waste) (having waste water discharge more than 100 KLD)
<b>Category</b>	ORANGE
Investment(In Lakh)	5141.29
Total Land Area(Sq. meter)	36725.0
Total Builtup Area(Sq. meter)	19889.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	5.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil & Grease	10.0 mg/l
5. pH Min	5.5

6. pH Max	9.0
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. Liquid Manure	95 Kilo liters/Day
2. Compress ed Biogas	8 Metric Tonnes/day
3. Phosphate Rich Organic Manure	120 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. NA	
<b>Raw Material Details</b>	
Pressmud	200 Metric Tonnes/Day
Paddy Straw	16 Metric Tonnes/Day

Regiona**NITIN** Officer, **Yamuna Nagar**  
 Haryana State **WATER** Control Board.  
 Digitally signed  
 Date: 03-07-20  
 13:48:33 +05'30'

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. The unit shall adopt conservative measures for storing the press mud in the premises of the unit and to control odour as proposed.
2. The unit shall store the Press mud at the site scientifically.
3. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
4. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
5. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
6. That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.
7. That the unit will not made any expansion without prior permission of the Board.
8. That the unit will not discharge any kind of trade effluent and air emission.
9. That this CTO granted to the unit without prejudice of prosecution filed against the unit before the Special Environment Court at Kurukshetra for past violations and subject to the decision of Hon'ble NGT in the matter of Sh Sumit Saini Versus Haryana State Pollution

Control Board & Ors. vide Original Application No.373/2022 (I.A No. 165/2022).

10. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.

*Regional Officer, Yamuna Nagar  
Haryana State Pollution Control Board.*



Compliance of the conditions of Consent to Operate issued to M/s SPS BIO CHEM PRIVATE LIMITED, Village Damla, Tehsil Radaur, Yamuna Nagar for the period from 21.03.2023 to 31.03.2027 vide no. HSPCB/Consent/: 843073523 YAMCTO32056067 Dated 21.03.2023.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying.
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order	Complying.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Not required at this stage.
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Not required at this stage.
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	Not required at this stage.
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical	Not applicable.



	equipment etc. which are likely to cause environment pollution.	
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying.
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying.
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying.
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying.
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Complying.
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying.
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying.



14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Complying.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Complying.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying.
	<b>Specific Conditions :</b>	<b>Compliance Status</b>
1.	The unit shall adopt conservative measures for storing the press mud in the premises of the unit and to control odour as proposed.	Complying.
2.	The unit shall store the Press mud at the site scientifically.	Complying.
3.	That the unit will comply the order/direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.	Complying.
4.	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	Not required at this stage.
5.	That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.	Complying.
6.	That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.	Complying.
7.	That the unit will not made any expansion without prior permission of the Board.	Not required at this stage.
8.	That the unit will not discharge any kind of trade effluent and air emission.	Complying.



9.	That this CTO granted to the unit without prejudice of prosecution filed against the unit before the Special Environment Court at Kurukshetra for past violations and subject to the decision of Hon'ble NGT in the matter of Sh. Sumit Saini Versus Haryana State Pollution Control Board & Ors. vide Original Application No.373/2022 (I.A No. 165/2022).	Case is pending at Environment Court.
10.	In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.	Action will be taken if found at any stage.

*Naresh Kumar*  
29/04/2023

**Naresh Kumar, AEE  
HSPCB, Yamuna Nagar**

Action plan for restoration of the environment as per order dated 21.02.2023 in the matter of Original Application No. 373/2022 titled as Sumit Saini Vs Haryana State Pollution Control Board & Ors. which is pending before Hon'ble NGT, New Delhi.

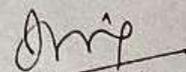
In this connection, it is informed that complaint Sh. Sumit Saini has filed a complaint before Hon'ble National Green Tribunal vide OA no. 373/2022 titled as Sumit Saini Vs Haryana State Pollution Control Board & Ors.

The Hon'ble NGT in the matter passed an order dated 21.02.2023 and passed the following directions:-

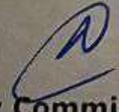
**"13. In the report dated 16.01.2023, the Regional Officer, HSPCB, Yamuna Nagar had mentioned that environmental compensation of Rs. 15,31,250/- was imposed by HSPCB on M/s SPS Bio Chem Pvt. Ltd which has been deposited by the above said unit. The amount of environmental compensation deposited by M/s SPS Bio Chem Pvt. is ordered to be utilized for restoration of the environment in the area and respondent no. 2-HSPCB and respondent no. 4-Deputy Commissioner, Yamuna Nagar are directed to submit Action Plan for utilization of the amount of environmental compensation for restoration of the environment in the area with specific timelines within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF."**

The overall objective of this action plan is restoration of the environment in the area. The details of work to be done at site are as under:-

Sr. No.	Name of Activity	Timeline
1	Aforestation drive alongwith the road side or any other suitable place to be done in the area to restore the environment in coordination with the Forest Department.	30.06.2023
2	Health checkup camp to be organized with the help of District Civil surgeon, Yamuna Nagar.	30.06.2023
3	To issue the grant to the Gram Panchyat, Damla for the development of green park for the villagers, if the land is available to the Gram Panchayat and cleanliness drive in village Damla in coordination with the BDPO.	31.03.2024



Regional Officer  
Yamuna Nagar, HSPCB



Deputy Commissioner  
Yamuna Nagar